

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.55680 of 2013

(Arising out of Order-in-Appeal No.469-472/CE/LKO/2012 dated 16/11/2012 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Lucknow)

Shri Mukul Jain

.....Appellant

(1946, 2nd Floor, Outrame Lane,
Kingsway Camp, Guru Teg Bahadur Nagar,
New D.U.Campus, Delhi-110009)

VERSUS

Commissioner of Central Excise, LucknowRespondent

(7-A, Ashok Marg, Lucknow)

WITH

(i) Excise Appeal No.56106 of 2013 (M/s Shrivatsa International Ltd);

(ii) Excise Appeal No.56107 of 2013 (Shri Deepak Shrivastava, Authorized Signatory);

(iii) Excise Appeal No.56108 of 2013 (Shri Pawan Kumar Agarwal, Joint Managing Director)

(Arising out of Order-in-Appeal No.469-472/CE/LKO/2012 dated 16/11/2012 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Lucknow)

APPEARANCE:

Shri Amit Awasthi & Ms. Stuti Saggi, Advocate for Appellant
Shri Anupam Kumar Tiwari, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NOS. 70202-70205/2020

DATE OF HEARING : 18 February, 2020
DATE OF DECISION : 18 February, 2020

ARCHANA WADHWA

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that all the appeals are withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, all the appeals are dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore all the appeals in case discharge certificate is not issued for the dispute pertaining to these Appeals. All appeals dismissed as withdrawn.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

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